

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 176 OF 2008

Appeal under section 260-A of the Income Tax Act-1961, against the orders dated: 15-09-2006 passed in I.T.A.Nos. 735/Hyd/2005 for Assessment Year 1993-94 on the file of the Income Tax Appellate Tribunal Hyderabad Bench 'A', Hyderabad preferred against the Order dated 28.03.2005 passed in Appeal No. 0224&225/ACIT-10(1)CIT(a)-VI/2004-05 on the file of the Commissioner of Income Tax (Appeals) – VI, 12th Floor, Gagan Vihar, M.J.Road, Hyderabad preferred against the Order dated 31-03-1998 passed in GIR No. S-302, on the file of the Assistant Commissioner of Income Tax Circle &(2) INV, Hyderabad.

Between:

M/S Sri Balaji Trading Company, Secunderabad.

...APPELLANT

AND

The Commissioner of Income -Tax-V, Hyderabad. Andhra Pradesh.

...RESPONDENT

**Counsel for the Appellant: Ms. K.NEERAJA, Learned Counsel representing
SRI. K K VISWANATHAM**

Counsel for the Respondent:

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

I.T.T.A.No.176 of 2008

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. K.Neeraja, learned counsel representing Mr. K.K.Viswanatham, learned counsel for the appellant/assessee, submits that she has no instructions to argue the matter.

The appeal is, therefore, dismissed for non-prosecution.

No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR


SECTION OFFICER

To

1. The Income Tax Appellate Tribunal Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals) – VI, 12th Floor, Gagan Vihar, M.J.Road, Hyderabad.
3. The Assistant Commissioner of Income Tax Circle & (2) INV, Hyderabad.
4. One CC to SRI. K K VISWANATHAM, Advocate [OPUC]
5. Two CD Copies

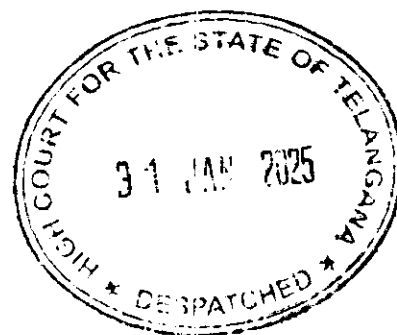
PR/gh



HIGH COURT

DATED:06/01/2025

JUDGMENT
ITTA.No.176 of 2008



DISMISSING FOR NON-PROSECUTION
WITHOUT COSTS

①
2/10/25
LWS